

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. III

SERVICE TAX APPEAL NO. 53865 OF 2018

(Arising out of Order-in-Appeal No. 370-389-SM-ST-JPR-2017 dated 31.10.2017 passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur).

M/s Laxmi Gour Stonex Pvt. Ltd.

..... Appellant

SP-3, IVTH PHASE, PARYAVARAM MARG,
MADANGANJ KISHANGARH,
AJMER – 305801,
RAJASTHAN.

VERSUS

Commissioner of Central Excise & CGST

..... Respondent

NCRB , STATUE CIRCLE,
C-SCHEME,
JAIPUR

APPEARANCE:

Shri Kumar Vikram, Advocate for the Appellant
Shri Harsh Vardhan, Authorised Representative of the Respondent

**CORAM : HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50068/2024

DATE OF HEARING/DECISION : January 15, 2024

BINU TAMTA :

Learned counsel for the appellant has submitted that the matter has been settled under Sabka Vishwas – (Legacy Dispute Resolution) Scheme, 2019.

2. Hence, the present appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**

